

**IN THE COURT OF DR. ARCHANA SINHA  
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.62/18, P.S. Rajouri Garden  
U/s 302/147/149/120B IPC

**State Vs. Vikas @ Vinay**

**10.06.2020**

*Present: Shri Robin Singh, Ld. Addl. PP for the State  
Sh.Pravesh Dabas, Ld. Counsel for accused Vikas @ Vinay  
IO absent*

This is an application dated 04.05.2020 u/s 439 Cr.PC on behalf of applicant/accused for grant of interim bail.

The bail application is moved seeking release of the bail in terms of the Resolution dated 18.05.2020 passed by High Powered Committee of Hon'ble High Court on the ground of urgency in view of outbreak of Covid-19 submitting that the case of the applicant is covered within the criteria laid down by Hon'ble High Court.

Reply dated 10.06.2020 of IO has been received through Naib Court.

The conduct report from jail Superintendent has been received. Copy of conduct report and of reply be supplied to the counsel, as requested.

As prayed by Ld. Counsel, list the matter before the Court, so deputed for taking up the matters covered within the Resolution of High Powered Committee on **15.06.2020 through physical hearing.**

IO to remain present at the time of hearing of the bail application.

( Dr. Archana Sinha )  
Addl. Sessions Judge-06(West) : Vacation Judge  
Tis Hazari Courts/Delhi : 10.06.2020

**IN THE COURT OF DR. ARCHANA SINHA  
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.381/14, P.S. Patel Nagar  
U/s 302/394/411/34 IPC

**State Vs. Ravi @ Revadhar Joshi & Ors.**

**10.06.2020 (Proceedings through Video Conferencing)**

*Present: Shri Robin Singh, Ld. Addl. PP for the State  
Sh.Shadman Ali, Ld. Counsel for accused Ravi @ Revadhar  
Joshi (present through Video Conferencing)  
IO absent*

This is an application dated 02.06.2020 u/s 439 Cr.PC on behalf of applicant/accused for grant of interim bail.

Reply dated 10.06.2020 has been filed by IO.

The bail application is moved seeking release of the bail in terms of the Resolution dated 18.05.2020 passed by High Powered Committee of Hon'ble High Court on the ground of urgency in view of outbreak of Covid-19 submitting that the case of the applicant is covered within the criteria laid down by Hon'ble High Court.

The conduct report from jail Superintendent has been received.

For such matters, Sh. Vishal Singh, Ld. ASJ has been specifically designated.

As prayed by Ld. Counsel, list the matter before such Court on **11.06.2020 through video conferencing.**

IO to remain present at the time of hearing of the bail application.

( Dr. Archana Sinha )  
Addl. Sessions Judge-06(West) : Vacation Judge  
Tis Hazari Courts/Delhi : 10.06.2020

**IN THE COURT OF DR. ARCHANA SINHA  
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.108/19, P.S. Paschim Vihar West  
U/s 302/201/120B/34 IPC

**State Vs. Davinder Kaur @ Sonia**

**10.06.2020 (Proceedings through Video Conferencing)**

Present: *Shri Robin Singh, Ld. Addl. PP for the State  
Sh.Ujjwal Kumar, Ld. Counsel for accused Davinder Kaur @  
Sonia (present through Video Conferencing)  
IO absent*

This is an application dated 19.05.2020 moved U/s 439 Cr.PC on behalf of accused/applicant Davinder Kaur @ Sonia for grant of interim bail.

Reply dated 21.05.2020 of Inspector Manoj Bhatia has already been placed on record.

In the bail application the interim bail for 30 days is sought on the ground that one of the three children of the accused is missing since her arrest and she needs to search such girl.

The verification report in this regard has not yet been received.

The case of the accused is pertaining to offences U/s 302/201/120B/34 IPC. The case is not covered within the criteria of High Powered Committee.

Issue notice to the IO to verify the facts given in the application and appear with the verification report for consideration of interim bail of the accused for **12.06.2020**.

Let the jail superintendent report be also called.

( Dr. Archana Sinha )  
Addl. Sessions Judge-06(West) . Vacation Judge  
Tis Hazari Courts/Delhi : 10.06.2020



**IN THE COURT OF DR. ARCHANA SINHA  
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.491/17, P.S. Paschim Vihar  
U/s 364A/365/341/342/506 IPC

**State Vs. Satnam Singh & Ors.**

**10.06.2020**

*Present: Shri Robin Singh, Ld. Addl. PP for the State  
Sh. Yashpal Singh, Ld. Counsel for accused Manish  
IO SI Sharvan Kumar*

This is an application dated 08.06.2020 u/s 439 Cr.PC on behalf of applicant/accused for grant of interim bail.

Reply dated 10.06.2020 has been filed by IO.

The bail application is moved seeking release of the bail in terms of the Resolution dated 18.05.2020 passed by High Powered Committee of Hon'ble High Court on the ground of urgency in view of outbreak of Covid-19 submitting that the case of the applicant is covered within the criteria laid down by Hon'ble High Court.

The conduct report from jail Superintendent be called.

For such matters, Sh. Vishal Singh, Ld. ASJ has been specifically designated.

As prayed by Ld. Counsel, list the matter before such Court on **12.06.2020 through physical hearing.**

IO to remain present at the time of hearing of the bail application.

( Dr. Archana Sinha )  
Addl. Sessions Judge-06(West) : Vacation Judge  
Tis Hazari Courts/Delhi : 10.06.2020



**IN THE COURT OF DR. ARCHANA SINHA  
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.231/14, P.S. Patel Nagar  
U/s 302/323/341/34 IPC

**State Vs. Vishal @ Chini**

**10.06.2020**

*Present: Shri Robin Singh, Ld. Addl. PP for the State  
Sh. Yogesh Swaroop, Ld. Counsel for accused Vishal @ Chini*

This is an application dated 08.06.2020 u/s 439 Cr.PC on behalf of applicant/accused for grant of interim bail.

Reply dated 10.06.2020 has been filed by IO.

The bail application is moved seeking release of the bail in terms of the Resolution dated 18.05.2020 passed by High Powered Committee of Hon'ble High Court on the ground of urgency in view of outbreak of Covid-19 submitting that the case of the applicant is covered within the criteria laid down by Hon'ble High Court.

The conduct report from jail Superintendent has been received.

For such matters, Sh. Vishal Singh, Ld. ASJ has been specifically designated.

As prayed by Ld. Counsel, list the matter before such Court on **12.06.2020 through physical hearing.**

Issue notice to IO to remain present at the time of hearing of the bail application.

( Dr. Archana Sinha )  
Addl. Sessions Judge-06(West) : Vacation Judge  
Tis Hazari Courts/Delhi : 10.06.2020

**IN THE COURT OF DR. ARCHANA SINHA  
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.234/18, P.S. Ranjeet Nagar  
U/s 302/307/148/149/34 IPC

**State Vs. Preety**

**10.06.2020**

*Present: Shri Robin Singh, Ld. Addl. PP for the State  
Sh. Anil Sharma, Ld. Counsel for complainant  
Sh. Anil Kumar Jha, Ld. Counsel for accused Preety*

This is an application dated 08.06.2020 u/s 439 Cr.PC on behalf of applicant/accused for grant of interim bail.

Reply dated 10.06.2020 has been filed by IO.

It is submitted by Ld. Counsel for applicant/accused that the charge-sheet in this case has already been filed and the matter is pending trial before the Court of Sh Manish Gupta, Ld. ASJ and it is requested that the bail application may be transferred to his court as he is also deputed as Vacation Judge on duty roster today & tomorrow.

As prayed, let the bail application be placed before the Court of Sh. Manish Gupta, Ld. ASJ today itself i.e. **11.06.2020 through Video Conferencing.**

The judicial record from his Court may be placed alongwith the application for hearing.

Issue notice to IO to remain present at the time of hearing of the bail application.

( Dr. Archana Sinha )  
Addl. Sessions Judge-06(West) : Vacation Judge  
Tis Hazari Courts/Delhi : 10.06.2020

**IN THE COURT OF DR. ARCHANA SINHA  
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.127/19, P.S. EOW West  
U/s 420/467/468/120B IPC

**State Vs. Tabrez Kamal**

**10.06.2020**

*Present: Shri Robin Singh, Ld. Addl. PP for the State  
Sh. Azhar Alam, Ld. Counsel for accused Tabrez Ahmed*

This is an application dated 15.05.2020 u/s 439 Cr.PC on behalf of applicant/accused Tabrez Kamal for modification of order dated 03.06.2020.

Ld. Counsel has submitted that there was a confusion regarding the date of surrender of the applicant/accused. It is informed that the accused was granted interim bail vide order dated 14.04.2020 for eight weeks and according to such order, the date of surrender calculates as 14.06.2020.

It is revealed that vide order dated 03.06.2020 of Ms.Sugandha Aggarwal, Ld. ASJ has dismissed the regular bail of the accused and has also commented regarding the date of surrender after dismissal of such bail, giving certain directions to that effect.

Let the matter be placed before Ms.Sugandha Aggarwal, Ld. ASJ-01 (West) on **12.06.2020** for appropriate orders and directions, as she is deputed as Vacation Judge on that day as per duty roster.

( Dr. Archana Sinha )  
Addl. Sessions Judge-06(West) : Vacation Judge  
Tis Hazari Courts/Delhi : 10.06.2020



**IN THE COURT OF DR. ARCHANA SINHA  
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.62/18, P.S. Rajouri Garden  
U/s 302/120B/147/149 IPC

**State Vs. Naveen @ Prince @ Thaili**

**10.06.2020**

*Present: Shri Robin Singh, Ld. Addl. PP for the State  
Sh. C.S. Dahiya, Ld. Counsel for accused Naveen @ Prince @  
Thaili*

This is an application dated 01.06.2020 u/s 439 Cr.PC on behalf of applicant/accused persons for grant of interim bail.

The bail application is moved seeking release of the bail in terms of the Resolution dated 18.05.2020 passed by High Powered Committee of Hon'ble High Court on the ground of urgency in view of outbreak of Covid-19 submitting that the case of the applicant is covered within the criteria laid down by Hon'ble High Court, also on the ground of marriage of his real sister scheduled for 29.06.2020 with ceremony of gaud-bharai on 15.06.2020.

The conduct report from jail Superintendent has not been received. The report was called vide order dated 06.06.2020 for today but not sent till date. Let the notice be issued to the Jail Superintendent to appear in person with report.

As prayed by Ld. Counsel, list the matter on **11.06.2020 through physical hearing.**

Issue notice to IO to remain present at the time of hearing of the bail application.

( Dr. Archana Sinha )  
Addl. Sessions Judge-06(West) : Vacation Judge  
Tis Hazari Courts/Delhi : 10.06.2020

**IN THE COURT OF DR. ARCHANA SINHA  
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.381/14, P.S. Patel Nagar  
U/s 302/394/34 IPC

**State Vs. Arun Yadav**

**10.06.2020**

*Present: Shri Robin Singh, Ld. Addl. PP for the State  
Sh. Vivek Aggarwal, Ld. Counsel for accused Arun Yadav*

This is an application dated 03.06.2020 moved U/s 439 Cr.PC on behalf of accused/applicant Arun Yadav for grant of interim bail.

The bail application is moved seeking release of the bail in terms of the Resolution dated 18.05.2020 passed by High Powered Committee of Hon'ble High Court on the ground of urgency in view of outbreak of Covid-19 submitting that the case of the applicant is covered within the criteria laid down by Hon'ble High Court.

The conduct report from jail Superintendent has been received.

For such matters, Sh. Vishal Singh, Ld. ASJ has been specifically designated.

As prayed by Ld. Counsel, list the matter before such Court on **12.06.2020 through physical hearing.**

Issue notice to IO to remain present at the time of hearing of the bail application.

( Dr. Archana Sinha )  
Addl. Sessions Judge-06(West) : Vacation Judge  
Tis Hazari Courts/Delhi : 10.06.2020

**IN THE COURT OF DR. ARCHANA SINHA  
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.18/17, P.S. Moti Nagar  
U/s 302/201/120B/379/411/34 IPC

**State Vs. Guddu**

**10.06.2020**

*Present: Shri Robin Singh, Ld. Addl. PP for the State  
Sh. Manoj Kumar Duggal, Ld. Counsel for accused Guddu*

This is an application dated 09.06.2020 moved U/s 439 Cr.PC on behalf of accused/applicant Guddu for grant of interim bail.

The bail application is moved seeking release of the bail in terms of the Resolution dated 18.05.2020 passed by High Powered Committee of Hon'ble High Court on the ground of urgency in view of outbreak of Covid-19 submitting that the case of the applicant is covered within the criteria laid down by Hon'ble High Court.

The report from jail Superintendent not received. Be called.

For such matters, Sh. Vishal Singh, Ld. ASJ has been specifically designated.

As prayed by Ld. Counsel, list the matter before such Court on **12.06.2020 through video conferencing, as prayed by counsel.**

Issue notice to IO to remain present at the time of hearing of the bail application.

( Dr. Archana Sinha )



**IN THE COURT OF DR. ARCHANA SINHA  
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.18/17, P.S. Moti Nagar  
U/s 302/201/120B/379/411/34 IPC

**State Vs. Mohd. Shahbuddin @ Sonu**

**10.06.2020**

*Present: Shri Robin Singh, Ld. Addl. PP for the State  
Sh. Manoj Kumar Duggal, Ld. Counsel for accused Mohd.  
Shahbuddin @ Sonu*

This is an application dated 05.06.2020 moved U/s 439 Cr.PC on behalf of accused/applicant Mohd. Shahbuddin for grant of interim bail.

The bail application is moved seeking release of the bail in terms of the Resolution dated 18.05.2020 passed by High Powered Committee of Hon'ble High Court on the ground of urgency in view of outbreak of Covid-19 submitting that the case of the applicant is covered within the criteria laid down by Hon'ble High Court.

The report from jail Superintendent has been received.

For such matters, Sh. Vishal Singh, Ld. ASJ has been specifically designated.

As prayed by Ld. Counsel, list the matter before such Court on **12.06.2020 through video conferencing, as prayed by counsel.**

Issue notice to IO to remain present at the time of hearing of the bail application.

( Dr. Archana Sinha )  
Addl. Sessions Judge-06(West) : Vacation Judge  
Tis Hazari Courts/Delhi : 10.06.2020

**IN THE COURT OF DR. ARCHANA SINHA  
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.144/20, P.S. Khyala  
U/s 354A, B, D IPC & 8/12 POCSO Act

**State Vs. Lalit Sonkar**

**10.06.2020**

*Present: Shri Robin Singh, Ld. Addl. PP for the State  
Sh. Sandeep Sehgal, Ld. Counsel alongwith complainant  
Sh. Arpit Bhalla, Ld. Counsel for accused Lalit Sonkar  
IO W/SI Manju*

This is an application dated 23.05.2020 moved U/s 439 Cr.PC on behalf of accused/applicant Lalit Sonkar for grant of bail.

Reply dated 10.06.2020 has been filed by IO. IO has informed that there is no previous involvement of the accused.

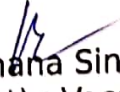
The bail application is moved seeking release of the bail in terms of the Resolution dated 07.04.2020 passed by High Powered Committee of Hon'ble High Court on the ground of urgency in view of outbreak of Covid-19 submitting that the case of the applicant is covered within the criteria laid down by Hon'ble High Court.

The good conduct report dated 28.05.2020 from jail Superintendent has already been received.

For such matters, Sh. Vishal Singh, Ld. ASJ has been specifically designated.

As prayed by Ld. Counsel, list the matter before such Court on **11.06.2020** through physical hearing.

IO to remain present at the time of hearing of the bail application.

  
( Dr. Archana Sinha )  
Addl. Sessions Judge-06(West) : Vacation Judge  
Tis Hazari Courts/Delhi : 10.06.2020

**IN THE COURT OF DR. ARCHANA SINHA  
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.318/18, P.S. Patel Nagar  
U/s 186/353/307/148/149/34 IPC & 25 Arms Act

**State Vs. Pawan Kumar Gautam**

**10.06.2020**

*Present: Shri Robin Singh, Ld. Addl. PP for the State  
Sh. Anand Shailani, Ld. Counsel for accused Pawan Kumar  
Gautam  
IO SI Satyavir Singh*

This is an application dated 04.06.2020 u/s 439 Cr.PC on behalf of applicant/accused Pawan Kumar Gautam for extension of interim bail already granted vide order dated 15.05.2020, further extended till today i.e. 10.06.2020.

Ld. Counsel for the accused has submitted that the interim bail was granted for the medical ground of the father of the accused who is admitted in the hospital for the surgery of Pancreas and Appendix and he needs the extension of interim bail as the surgery has not yet taken place and his relevant tests are going on.

As per the verification report given by the IO SI Satyavir Singh, the father of accused is still admitted in Surgery Ward at Bed No.265 since 03.06.2020.

Without going into the merits of the case, the interim bail already granted vide order dated 15.05.2020, extended further vide order dated 05.06.2020, is permitted to be extended for another one month on the same terms and conditions on which the accused was granted interim bail.

Contd..2

W



FIR No.318/18, P.S. Patel Nagar  
U/s 186/353/307/148/149/34 IPC & 25 Arms Act

**State Vs. Pawan Kumar Gautam**

**10.06.2020**

The bail bond/surety bond furnished for the interim bail shall also stand extended. On the expiry of the period of interim bail, the accused shall surrender in the jail, under the written information/certificate before the Court to that effect.

Dasti copy of order is allowed to the parties as well as to the IO, as prayed.

The application dated 04.06.2020 moved U/s 439 Cr.PC on behalf of accused/applicant Pawan Kumar Gautam for grant of interim bail stands disposed of.

Copy of this order be sent to the Jail Superintendent.

( Dr. Archana Sinha )  
Addl. Sessions Judge-06(West) : Vacation Judge  
Tis Hazari Courts/Delhi : 10.06.2020

**IN THE COURT OF DR. ARCHANA SINHA  
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.350/18, P.S. Moti Nagar  
U/s 376/506/34 IPC & 6 POCSO Act

**State Vs. Vikram Singh @ Vicky**

**10.06.2020**

*Present: Shri Robin Singh, Ld. Addl. PP for the State  
Sh. Amit Kumar, Ld. Proxy Counsel for Sh. Arvind Kumar, Ld.  
Counsel for accused Vikram Singh @ Vicky (through  
telephone)*

This is an application dated 04.06.2020 u/s 439 Cr.PC on behalf of applicant/accused Vikram Singh @ Vicky for grant of interim bail.

Ld. Counsel has informed through telephone when he was contacted regarding the meeting number for appearance through video conferencing, that due to some personal reasons, the main counsel is not able to appear today even through Video Conferencing.

He seeks a date of 12.06.2020.

At request, adjourned for **12.06.2020** through Video Conferencing.

( Dr. Archana Sinha )  
Addl. Sessions Judge-06(West) : Vacation Judge  
Tis Hazari Courts/Delhi : 10.06.2020

**IN THE COURT OF DR. ARCHANA SINHA  
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.148/17, P.S. Khyala  
U/s 302/34 IPC

**State Vs. Kuldeep**

**10.06.2020**

*Present: Shri Robin Singh, Ld. Addl. PP for the State  
Sh. Pradeep Anand, Ld. Counsel for accused*

This is an application dated 26.05.2020 moved U/s 439 Cr.PC on behalf of accused/applicant Kuldeep for grant of interim bail.

IO Inspector Arvind Kumar has informed that he has been transferred from the concerned police station. Issue notice to the SHO concerned to appear with Reply to bail application. Crime Report with '**no other case**' has already been filed.

The bail application is moved seeking release of the bail in terms of the Resolution dated 18.05.2020 passed by High Powered Committee of Hon'ble High Court on the ground of urgency in view of outbreak of Covid-19 submitting that the case of the applicant is covered within the criteria laid down by Hon'ble High Court.

For such matters, Sh. Vishal Singh, Ld. ASJ has been specifically designated.

As prayed by Ld. Counsel, list the matter before such Court on **12.06.2020** through physical hearing.

**The report from jail Superintendent has not been received despite notice issued on 27.05.2020, 30.05.2020 and 04.06.2020.**

Contd...2

*u*



**State Vs. Kuldeep**

**10.06.2020**

**Let the notice be issued to the Jail Superintendent  
concerned to appear with the report for 12.06.2020.**

Also issue notice to IO to remain present at the time of  
hearing of the bail application.

( Dr. Archana Sinha )  
Addl. Sessions Judge-06(West) : Vacation Judge  
Tis Hazari Courts/Delhi : 10.06.2020

Report from jail  
received at 12:05 PM  
after the court proceedings  
10/6/20

**IN THE COURT OF DR. ARCHANA SINHA  
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.272/18, P.S Ranjit Nagar  
U/s 392/397/34 IPC

**State Vs. Vikrant Nehra & Ors.**

**10.06.2020**

*Present: Shri Robin Singh, Ld. Addl. PP for the State  
Ms. Kanchan Diwan, Ld. Counsel for accused Rajesh  
IO ASI B.K. Mishra*

This is an application dated 03.06.2020 u/s 439 Cr.PC on behalf of applicant/accused Rajesh for grant of bail.

Reply dated 10.06.2020 has been filed by IO.

The charge-sheet has already been filed in this case and the matter is pending trial before the Court of Sh. Sunil Beniwal, Ld. ASJ and the previous bail application has already been dismissed from such Court.

Ld. Counsel has submitted that the bail application may be considered for the interim bail for the accused for the ground that the mother of the applicant was seriously ill. Certain medical documents have been filed and have also been verified by the IO but the counsel is not satisfied with the report filed by the IO on the pretext that the accused was falsely implicated by the police for their personal reasons as the applicant/accused received bullet injury on his palm from the police pistol and also because the accused was involved in number of cases previously, however, in such cases the accused is either on bail or have already been acquitted.

Contd...2

FIR No.272/18, P.S Ranjit Nagar  
U/s 392/397/34 IPC

**State Vs. Vikrant Nehra & Ors.**

**10.06.2020**

It is also submitted that except the applicant, all other co-accused persons have already been released on bail.

Ld. Counsel wants to submit the medical certificate from the Doctor for interim bail on the ground of serious illness of the mother submitting that in the family of the accused, there are only three members i.e. his mother, his mentally retarded brother and the accused/applicant himself who was falsely implicated in this case, however, he was not available on the spot as he had gone to Gurgaon to join job in Medicare Lifestyle Center.

At request, adjourned for further hearing on

**15.06.2020.**

IO to remain present on that date.

( Dr. Archana Sinha )  
Addl. Sessions Judge-06(West) : Vacation Judge  
Tis Hazari Courts/Delhi : 10.06.2020



**IN THE COURT OF DR. ARCHANA SINHA  
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.541/18, P.S. Tilak Nagar  
U/s 377/363/506/34 IPC & 6 POCSO Act

**State Vs. Abhishek Saxena @ Anshul**

**10.06.2020**

*Present: Shri Robin Singh, Ld. Addl. PP for the State  
Sh. Anil Kumar, Ld. Counsel for accused  
IO SI Rawat Singh with reply*

This is an application dated 23.05.2020 moved U/s 439 Cr.PC on behalf of accused/applicant Abhishek Saxena @ Anshul for grant of bail.

Reply dated 10.06.2020 has been filed by IO.

At the request of Ld. Counsel for the accused, without hearing the application on merits as Ld. Counsel wants to withdraw the application, the application is permitted to be withdrawn, thus, the same is dismissed as withdrawn.

Dasti copy of this order is allowed to the parties as well as to the IO, as prayed.

( Dr. Archana Sinha )  
Addl. Sessions Judge-06(West) / Vacation Judge  
Tis Hazari Courts/Delhi : 10.06.2020

**IN THE COURT OF DR. ARCHANA SINHA  
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.104/10, P.S. Tilak Nagar  
U/s 397/302/201/411/34 IPC

**State Vs. Sandeep @ Sonu**

**10.06.2020**

*Present: Shri Robin Singh, Ld. Addl. PP for the State  
Sh. Mahesh K. Patel, Ld. Counsel for accused Sandeep @ Sonu*

This is an application dated 05.06.2020 moved U/s 439 Cr.PC on behalf of accused/applicant Sandeep @ Sonu for grant of interim bail.

The bail application is moved seeking release of the bail in terms of the Resolution dated 18.05.2020 passed by High Powered Committee of Hon'ble High Court on the ground of urgency in view of outbreak of Covid-19 submitting that the case of the applicant is covered within the criteria laid down by Hon'ble High Court.

The report from jail Superintendent has not been received.

For such matters, Sh. Vishal Singh, Ld. ASJ has been specifically designated.

As prayed by Ld. Counsel, list the matter before such Court on **12.06.2020** through physical hearing.

Let the report from the Jail Superintendent be called for 12.06.2020.

Also issue notice to IO to remain present at the time of hearing of the bail application.

( Dr. Archana Sinha )  
Addl. Sessions Judge-06(West) : Vacation Judge  
Tis Hazari Courts/Delhi : 10.06.2020

**IN THE COURT OF DR. ARCHANA SINHA  
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.148/17, P.S. Khyala  
U/s 302/34 IPC

**State Vs. Deepak**

**10.06.2020**

*Present: Shri Robin Singh, Ld. Addl. PP for the State  
Sh. Zia Afroz, Ld. Counsel for accused Deepak  
IO absent*


This is an application dated 02.06.2020 moved U/s 439 Cr.PC on behalf of accused/applicant Deepak for grant of interim bail.

The bail application is moved seeking release of the bail in terms of the Resolution dated 18.05.2020 passed by High Powered Committee of Hon'ble High Court on the ground of urgency in view of outbreak of Covid-19.

The report from jail Superintendent has been received.

For such matters, Sh. Vishal Singh, Ld. ASJ has been specifically designated.

As prayed by Ld. Counsel, list the matter before such Court today i.e. **12.06.2020** through video conferencing.

  
( Dr. Archana Sinha )  
Addl. Sessions Judge-06(West) : Vacation Judge  
Tis Hazari Courts/Delhi : 10.06.2020



**IN THE COURT OF DR. ARCHANA SINHA  
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.334/19, P.S. Nangloi  
U/s 328/376D/384/506/34 IPC

**State Vs. Deepak Kumar**

**10.06.2020 (Proceedings through Video Conferencing)**

*Present: Shri Robin Singh, Ld. Addl. PP for the State  
Sh. Kuldeep Mansukhani, Ld. Counsel for accused  
(present through Video Conferencing)  
IO absent*

This is an application dated 21.05.2020 moved U/s 439 Cr.PC on behalf of accused/applicant Deepak Kumar for grant of interim bail.

Notice to the complainant / prosecutrix be issued and be sent with the notice of IO to comply the mandate of serving of the notice to the complainant through SHO as the matter pertains to offences U/s 328/376D/384/506/34 IPC in compliance of the mandate prescribed in the Practice Directions dated 24.09.2019 in view of orders of Hon'ble High Court in case titled as **Reena Jha Vs. Union of India** passed by HMJ Sh. Brijesh Sethi.

Issue notice to the IO to appear with reply on

**11.06.2020.**

Be listed on **11.06.2020.**

( Dr. Archana Sinha )  
Addl. Sessions Judge-06(West) : Vacation Judge  
Tis Hazari Courts/Delhi : 10.06.2020

**IN THE COURT OF DR. ARCHANA SINHA  
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.269/17, P.S Khyala  
U/s 302/324/120B IPC

**State Vs. Mohd. Subhan**

**(Proceedings through Video Conferencing)**

**10.06.2020 (5 PM)**

*Present: Shri Robin Singh, Ld. Addl. PP for the State  
None for accused  
IO absent*

This is an application dated 02.06.2020 u/s 439 Cr.PC on behalf of applicant/accused for grant of interim bail.

None is present on behalf of the applicant/accused upto this time nor could be contacted through Video Conferencing.

As none is present on behalf of the applicant/accused upto this time, the application is adjourned for **15.06.2020**.

( Dr. Archana Sinha )  
Addl. Sessions Judge-06(West) : Vacation Judge  
Tis Hazari Courts/Delhi : 10.06.2020

**IN THE COURT OF DR. ARCHANA SINHA  
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.338/16, P.S. Nangloi  
U/s 363/302/201 IPC

**State Vs. Maan Singh @ Lala**

**(Proceedings through Video Conferencing)**

**10.06.2020 (4.30 PM)**

*Present: Shri Robin Singh, Ld. Addl. PP for the State  
None for accused  
IO SI Naresh Kumar*

This is an application dated 02.06.2020 u/s 439 Cr.PC on behalf of applicant/accused for grant of interim bail.

Reply dated 10.06.2020 has been filed by IO.

None is present on behalf of the applicant/accused upto this time nor could be contacted through Video Conferencing.

As none is present on behalf of the applicant/accused upto this time, the application is adjourned for **15.06.2020**.

( Dr. Archana Sinha )  
Addl. Sessions Judge-06(West) : Vacation Judge  
Tis Hazari Courts/Delhi : 10.06.2020

**IN THE COURT OF DR. ARCHANA SINHA  
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.109/2015, P.S. Crime Branch  
U/s 21/29 NDPS Act & Sec 14 of Foreigners Act  
**State Vs. Agbahia Ikenna Amos**

**10.06.2020 (Proceedings through Video Conferencing)**

*Present: Shri Robin Singh, Ld. Addl. PP for the State  
Sh.Anoop Kumar Gupta, Ld. Counsel for accused  
(present through Video Conferencing)  
IO ASI Abdul Barkat*

This is an application dated 04.06.2020 moved U/s 439 Cr.PC on behalf of accused/applicant Agbahia Ikenna Amos for grant of interim bail on the ground of illness of the wife of the accused.

Reply dated 10.06.2020 has been filed by IO.

The interim bail application of the accused is moved on the ground of illness of the wife of the accused and that she was referred for surgery but when such documents were verified by the IO, the same were not found genuine.

The doctor's endorsement has been perused. In view of the report of the hospital regarding the medical document submitted in support of the interim bail application, finding that it is reported on the prescription dated 03.06.2020 that 'forgery done. Record not found. Not verified from hospital' and on the prescription dated 01.11.2018 that 'no authenticity of this record after 2 years'.

Ld. Addl. PP has also submitted that under the Foreigners Act, no bail can be considered.

In the above-noted circumstances, finding no ground for interim bail, the bail application stands dismissed.

( Dr. Archana Sinha )  
Addl. Sessions Judge-06(West) : Vacation Judge  
Tis Hazari Courts/Delhi : 10.06.2020



**IN THE COURT OF DR. ARCHANA SINHA  
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.447/17, P.S. Nangloi  
U/s 328/454/376D/34 IPC & 6 POCSO Act

**State Vs. Arvind Kumar**

**10.06.2020**

*Present: Shri Robin Singh, Ld. Addl. PP for the State  
Sh. S.K. Tiwari, Ld. Counsel for accused Arvind Kumar  
IO W/SI Reena*

This is an application dated 30.05.2020 moved U/s 439 Cr.PC on behalf of accused/applicant Arvind Kumar for grant of interim bail in terms of minutes of High Powered Committee issued time to time.

Reply dated 01.06.2020 has been filed by IO.

The ground taken for interim bail is the illness of the mother. IO has informed that she could not verify the factum of illness of the mother due to the fact that Hospital Authorities are not allowing the entry due to covid pandemic for submitting the report.

Ld. Counsel has submitted that the case is covered within the minutes/orders dated 23.03.2020 and 13.04.2020 and adopted in the minutes of meeting dated 18.05.2020 for the ground of urgency.

The matter pertains to offences U/s 328/454/376D/34 IPC & 6 POCSO Act. The parents of the prosecutrix are present in compliance of the mandate prescribed in the Practice Directions dated 24.09.2019 in view of orders of Hon'ble High Court in case titled as **Reena Jha Vs. Union of India** passed by HMJ Sh. Brijesh Sethi, as the appearance of prosecutrix was dispensed with vide order dated 04.06.2020 of Ms.Sugandha Aggarwal, Ld. ASJ (POCSO).

Contd...2



-2-

FIR No.447/17, P.S. Nangloi  
U/s 328/454/376D/34 IPC & 6 POCSO Act

**State Vs. Arvind Kumar**

**10.06.2020**

As the emergency of the specific treatment for the ailment of the mother is not shown in the medical papers and only treatment pertaining to heart problem is continuing as OPD Patient.

Let the IO submit the verification report of medical documents of the mother of the accused for **17.06.2020**.

The parents may represent the prosecutrix at the time of hearing of the bail application.

IO to appear with verification report on that date.

( Dr. Archana Sinha )  
Addl. Sessions Judge-06(West) : Vacation Judge  
Tis Hazari Courts/Delhi : 10.06.2020

**IN THE COURT OF DR. ARCHANA SINHA  
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.115/18, P.S. Mianwali Nagar  
U/s 376/306/506/34 IPC & 6 POCSO Act

**State Vs. Pooja**

**10.06.2020**

*Present: Shri Robin Singh, Ld. Addl. PP for the State  
Complainant Ms.E in person  
Sh. Pankaj Verma, Ld. Counsel for accused  
IO absent*

This is an application dated 22.05.2020 moved U/s 439 Cr.PC on behalf of accused/applicant Pooja for grant of interim bail.

Reply dated 01.06.2020 has already been filed by IO.

The interim bail is sought on the ground of the apprehension/possibility of covid-19 to a child of 5 ½ months old who is with the accused in custody.

Ld. Counsel has informed that the role attributed to the present applicant is very less and it was informed only in the improvised statement of the prosecutrix.

Issue notice to IO on **12.06.2020** to appear through Video Conferencing, if he is not well, may be placed before Ms.Vrinda Kumari, Ld. ASJ (POCSO) who is also placed on roster duty on that day as the judicial record is also before such Court.

Report dated 02.06.2020 of Jail Superintendent is already placed on record.

The copy of charge-sheet has been placed by Ld. Counsel of the accused.

Be listed on **12.06.2020** alongwith the judicial record before the court concerned of Ms.Vrinda Kumari, Ld. ASJ. The prosecutrix shall remain present.

( Dr. Archana Sinha )  
Addl. Sessions Judge-06(West) : Vacation Judge  
Tis Hazari Courts/Delhi : 10.06.2020

**IN THE COURT OF DR. ARCHANA SINHA  
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.887/06, P.S. Punjabi Bagh  
U/s 302/307/120B/174A/201/34 IPC  
25/54/59 Arms Act

**State Vs. Satyawan @ Sonu & Ors.  
(Applicant : Sanjay Lakra)**

**10.06.2020 (Proceedings through Video Conferencing)**

*Present: Shri Robin Singh, Ld. Addl. PP for the State  
Sh. Gulab Chandra Yadav, Ld. Counsel for accused  
(present through Video Conferencing)  
IO absent*

This is an application dated 08.06.2020 moved U/s 439 Cr.PC on behalf of accused/applicant Sanjay Lakra for grant of bail.

Neither the IO has appeared nor the reply has been filed.

It is informed that the charge-sheet has already been filed and the matter is pending trial since 2006.

It is submitted on behalf of applicant/accused that the father of the applicant is not well and is suffering from various diseases and needs care and treatment by applicant. He also wants to argue on merits of the case.

As the judicial record is not before this Court, issue notice to the IO concerned to appear with reply and verification report of the medical status of the father of the accused and shall appear with verification report on **16.06.2020**.

( Dr. Archana Sinha )  
Addl. Sessions Judge-06(West) : Vacation Judge  
Tis Hazari Courts/Delhi : 10.06.2020



**IN THE COURT OF DR. ARCHANA SINHA  
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.326/16, P.S. Vikas Puri  
U/s 302/307/147/148/149/34 IPC

**State Vs. Nasir & Aamir**

**(Proceedings through Video Conferencing)**

**10.06.2020**

*Present: Shri Robin Singh, Ld. Addl. PP for the State  
Sh. Pankaj Srivastava, Ld. Counsel for accused persons  
namely Nasir & Aamir  
(present through Video Conferencing)*

These are two applications both dated 04.06.2020 u/s 439 Cr.PC on behalf of applicant/accused persons for grant of interim bail on the ground of illness of their father who is hospitalized in Indolife Hospital.

Neither the IO has appeared nor the reply has been filed.

It is informed that the charge-sheet has already been filed and the matter was pending trial before Sh. V.K. Goel, the then Ld. ASJ (now retired)

As the judicial record is not before this Court, issue notice to the IO concerned to appear with reply and verification report of the medical status of the father of the accused persons and shall appear with verification report on **12.06.2020**.

Judicial record be also summoned for that date.

( Dr. Archana Sinha )  
Addl. Sessions Judge-06 (West) : Vacation Judge  
Tis Hazari Courts/Delhi : 10.06.2020

**IN THE COURT OF DR. ARCHANA SINHA  
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.326/16, P.S. Vikas Puri  
U/s 302/307/147/148/149/34 IPC

**State Vs. Nasir & Aamir**

**(Proceedings through Video Conferencing)**

**10.06.2020**

*Present: Shri Robin Singh, Ld. Addl. PP for the State  
Sh. Pankaj Srivastava, Ld. Counsel for accused persons  
namely Nasir & Aamir  
(present through Video Conferencing)*

These are two applications both dated 04.06.2020 u/s 439 Cr.PC on behalf of applicant/accused persons for grant of interim bail on the ground of illness of their father who is hospitalized in Indolife Hospital.

Neither the IO has appeared nor the reply has been filed.

It is informed that the charge-sheet has already been filed and the matter was pending trial before Sh. V.K. Goel, the then Ld. ASJ (now retired)

As the judicial record is not before this Court, issue notice to the IO concerned to appear with reply and verification report of the medical status of the father of the accused persons and shall appear with verification report on **12.06.2020**.

Judicial record be also summoned for that date.

( Dr. Archana Sinha )  
Addl. Sessions Judge-06(West) : Vacation Judge  
Tis Hazari Courts/Delhi : 10.06.2020

**IN THE COURT OF DR. ARCHANA SINHA  
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.278/16, P.S. Patel Nagar  
U/s 302/201 IPC

**State Vs. Gaurav @ Sunny**

**10.06.2020 (Proceedings through Video Conferencing)**

*Present: Shri Robin Singh, Ld. Addl. PP for the State  
Sh. Akhil Sharma, Ld. Counsel for accused  
(present through Video Conferencing)  
IO absent*

This is an application dated 01.06.2020 moved U/s 439 Cr.PC on behalf of accused/applicant Gaurav @ Sunny for grant of bail.

Reply dated 10.06.2020 has been filed by one SI Kamal Sharma reporting that he was not aware of the facts and circumstances as the police file is not available with them.

It is informed that the charge-sheet has been filed and is pending trial before Sh. Lal Singh, Ld. ASJ (West).

Let the notice be issued to IO to appear with proper reply and judicial record be also called.

List the matter on **19.06.2020** preferably to be placed before the Court concerned, through Video Conferencing.

( Dr. Archana Sinha )  
Addl. Sessions Judge-06(West) : Vacation Judge  
Tis Hazari Courts/Delhi : 10.06.2020

**IN THE COURT OF DR. ARCHANA SINHA  
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.418/16, P.S. Nangloi  
U/s 302/186/353/307/34 IPC

**State Vs. Vivek Kumar Jha**

**10.06.2020 (Proceedings through Video Conferencing)**

*Present: Shri Robin Singh, Ld. Addl. PP for the State  
Sh. Saurabh Rajput, Ld. Counsel for accused  
(present through Video Conferencing)  
SI Sunil for IO Inspector Vipin Kumar*

This is an application dated 09.06.2020 moved U/s 439 Cr.PC on behalf of accused/applicant Vivek Kumar Jha for grant of interim bail.

Reply dated 10.06.2020 has been filed by IO.

The interim bail is sought on the medical ground of the accused. It is submitted that during custody he has a surgery on his middle finger of right hand but recently it has developed pain and he needs proper treatment out of jail.

Let the report from Jail Superintendent / CMO be called regarding the medical status of the accused.

List the matter on **12.06.2020** through Video Conferencing.

IO need not be present on that date.

( Dr. Archana Sinha )  
Addl. Sessions Judge-06(West): Vacation Judge  
Tis Hazari Courts/Delhi : 10.06.2020



**IN THE COURT OF DR. ARCHANA SINHA  
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.62/18, P.S. Rajouri Garden  
U/s 302/147/149/34/120B IPC

**State Vs. Sagar**

**10.06.2020**

*Present: Shri Robin Singh, Ld. Addl. PP for the State  
Sh. Kaushal Thakur, Ld. Counsel for accused Manish*

This is an application dated 29.05.2020 u/s 439 Cr.PC on behalf of applicant/accused for grant of interim bail.

The bail application is moved seeking release of the bail in terms of the Resolution dated 18.05.2020 passed by High Powered Committee of Hon'ble High Court on the ground of urgency in view of outbreak of Covid-19 submitting that the case of the applicant is covered within the criteria laid down by Hon'ble High Court.

The conduct report from jail Superintendent has been received. Copy be supplied.

As prayed by Ld. Counsel, list the matter before the Court, so deputed for taking up the matters covered within the Resolution of High Powered Committee on **15.06.2020 through physical hearing.**

IO to remain present at the time of hearing of the bail application.

( Dr. Archana Sinha )  
Addl. Sessions Judge-06(West) : Vacation Judge  
Tis Hazari Courts/Delhi : 10.06.2020

**IN THE COURT OF DR. ARCHANA SINHA  
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.361/19, P.S. Rajouri Garden  
U/s 20 NDPS Act

**State Vs. Sunny**

**10.06.2020 (10.00 AM)**

*Present: Shri Robin Singh, Ld. Addl. PP for the State  
None for accused*

This is an application dated 08.06.2020 moved U/s 439 Cr.PC on behalf of accused/applicant Sunny for grant of interim bail.

As none is present on behalf of applicant/accused, the matter is passed over to 12 noon.

( Dr. Archana Sinha )  
Addl. Sessions Judge-06(West) : Vacation Judge  
Tis Hazari Courts/Delhi : 10.06.2020

**10.06.2020 (2.35 PM)**

*Present: Shri Robin Singh, Ld. Addl. PP for the State  
Sh. Hemant Gulati, Ld. Counsel for accused  
IO SI Sushil Kumar*

This is an application dated 08.06.2020 moved U/s 439 Cr.PC on behalf of accused/applicant Sunny for grant of interim bail on the ground of illness of the wife of the accused regarding the surgery.

Reply dated 10.06.2020 has been filed by IO. As per the report of IO, the wife of the accused was treated in the hospital in OPD and if the patient comes on 11.06.2020, they will operate her.

Contd...2

-2-

FIR No.361/19, P.S. Rajouri Garden  
U/s 20 NDPS Act

## **State Vs. Sunny**

**10.06.2020**

It is informed that the charge-sheet has already been filed and is pending before the Court of Sh. Sunil Beniwal, Ld. ASJ, Special designated Court under NDPS Act. The quantity seized is larger quantity of 25 kg ganja as per allegations.

The judicial record is not before this Court.

As prayed, let the matter be placed before the Court concerned or before the Vacation Judge, subject to production of judicial record concerned, on **16.06.2020**.

IO shall appear on that date.

Let the fresh date of operation/surgery be taken and the certificate to that effect be filed or be intimated to IO concerned.

( Dr. Archana Sinha )  
Addl. Sessions Judge-06(West) : Vacation Judge  
Tis Hazari Courts/Delhi : 10.06.2020

**IN THE COURT OF DR. ARCHANA SINHA  
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.271/19, P.S. Patel Nagar  
U/s 302/307/147/148/149/34 IPC

**State Vs. Amar Soni**

**10.06.2020 (Proceedings through Video Conferencing)**

*Present: Shri Robin Singh, Ld. Addl. PP for the State  
Sh.Vikrant Chaudhary, Ld. Counsel for accused Amar Soni  
(present through Video Conferencing)  
IO absent*

This is an application dated 02.06.2020 u/s 439 Cr.PC on behalf of applicant/accused for grant of interim bail.

Reply dated 03.06.2020 of Inspector Ramesh Lamba is already on record.

I have perused the verification report of the medical documents dated 06.06.2020 and of today dated 10.06.2020.

In support of the bail application, it is submitted on behalf of the applicant/accused that the interim bail is sought on the ground of serious illness of the mother of the accused submitting that due to profused bleeding she needs emergent surgery of removal of the uterus in Delhi Ortho & Gynae Clinic, Karol Bagh, Delhi as RML Hospital from where the reports have been verified is now not available due to Covid pandemic. The medical papers of LHMC Hospital and Delhi Ortho & Gynae Clinic, Karol Bagh, Delhi were also found to be genuine in the report of SI Kamal Sharma.

It is submitted that apart from the applicant/accused and his married sister, there is no one to take care of surgery of the mother and the date of surgery shall be taken accordingly on release of the accused, if granted interim bail.

Contd...2





**State Vs. Amar Soni**

10.06.2020

Observing the verification report of medical documents, the urgent need of the surgery of the mother of the accused as per the medical reports duly verified by the IO, without going into the merits of the case, the accused is granted **interim bail for ten days from the date of his release** on furnishing bail bond and surety bond of Rs.50,000/- with one surety in like amount subject to satisfaction of Ld. Duty MM with the conditions :

1. That the accused shall not meet, visit or contact any of the witnesses in any manner and shall stay away from the places of their residences.
2. He shall not leave the city/country without permission of the court.
3. He shall furnish his present and permanent address with supporting documents along with an affidavit/undertaking to inform any change that of without delay.
4. He shall attend the trial without any single default.
5. He shall not try to do anything to hamper the trial or temper the evidence, in any manner.
6. The accused shall surrender himself on expiry of the period of 10 days at 10:00 am in the concerned Jail.

Any observations and expressions in this order shall not tantamount to any adverse influence on the merits of the case.

With these conditions bail application moved under section 439 Cr.P.C for grant of interim bail to accused/applicant Amar Soni stands disposed of.

Contd...3

u

(A)

-3-

FIR No.271/19, P.S. Patel Nagar  
U/s 302/307/147/148/149/34 IPC

**State Vs. Amar Soni**

10.06.2020

Copy of the order be sent to the concerned Jail Superintendent for necessary information and compliance.

Dasti copy of order is allowed to the parties as well as to the IO, as prayed.

( Dr. Archana Sinha )  
Addl. Sessions Judge-06(West) : Vacation Judge  
Tis Hazari Courts/Delhi : 10.06.2020

**IN THE COURT OF DR. ARCHANA SINHA  
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.28/18, P.S. Moti Nagar  
U/s 392/394/397/34 IPC & 25/54/59 Arms Act

**State Vs. Rattan Singh Rainu**

**10.06.2020 (Proceedings through Video Conferencing)**

*Present: Shri Robin Singh, Ld. Addl. PP for the State  
Sh. Puneesh Grover, Ld. Counsel for accused  
(present through Video Conferencing)  
IO absent*

This is an application dated 09.06.2020 moved U/s 439 Cr.PC on behalf of accused/applicant Rattan Singh Rainu for grant of interim bail on the ground of marriage of the younger brother namely Ajay Pal Singh, scheduled for 14.06.2020.

Neither the IO has appeared nor the reply/verification report has been filed.

It is informed that the charge-sheet has already been filed and the matter is pending trial before Sh. Puran Chand, Ld. ASJ.

Issue notice to the SHO concerned with directions to get verified the factum of marriage through IO who shall appear with verification report on **12.06.2020** positively as the marriage is scheduled for 14.06.2020.

( Dr. Archana Sinha )  
Addl. Sessions Judge-06(West) : Vacation Judge  
Tis Hazari Courts/Delhi : 10.06.2020

**IN THE COURT OF DR. ARCHANA SINHA  
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.148/17, P.S. Khyala  
U/s 302/34 IPC

**State Vs. Manish & Manoj**

**(Proceedings through Video Conferencing)**

**10.06.2020**

*Present: Shri Robin Singh, Ld. Addl. PP for the State  
Sh. Zia Afroz, Ld. Counsel for accused persons namely Manish  
and Manoj (present through Video Conferencing)*

These are two applications both dated 02.06.2020 u/s 439 Cr.PC on behalf of applicant/accused persons for grant of interim bail.

Reply dated 10.06.2020 has been filed by IO.

Report of Jail Superintendent has also been received.

Perused the report of IO as well as the Jail Superintendent.

As per report of Jail Superintendent, the conduct of both accused persons in jail was not proper. As per IO, the ground taken for interim bail was not found genuine. The accused persons are also involved in number of cases.

Considering the seriousness of the nature of offences and in the above-noted circumstances in view of the reports of jail and of the IO, finding no merits in the bail applications, both the applications stand dismissed.

( Dr. Archana Sinha )  
Addl. Sessions Judge-06(West) ; Vacation Judge  
Tis Hazari Courts/Delhi : 10.06.2020



**IN THE COURT OF DR. ARCHANA SINHA  
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.148/17, P.S. Khyala  
U/s 302/34 IPC

**State Vs. Manish & Manoj**

**(Proceedings through Video Conferencing)**

**10.06.2020**

*Present: Shri Robin Singh, Ld. Addl. PP for the State  
Sh. Zia Afroz, Ld. Counsel for accused persons namely Manish  
and Manoj (present through Video Conferencing)*

These are two applications both dated 02.06.2020 u/s 439 Cr.PC on behalf of applicant/accused persons for grant of interim bail.

Reply dated 10.06.2020 has been filed by IO.

Report of Jail Superintendent has also been received.

Perused the report of IO as well as the Jail Superintendent.

As per report of Jail Superintendent, the conduct of both accused persons in jail was not proper. As per IO, the ground taken for interim bail was not found genuine. The accused persons are also involved in number of cases.

Considering the seriousness of the nature of offences and in the above-noted circumstances in view of the reports of jail and of the IO, finding no merits in the bail applications, both the applications stand dismissed.

( Dr. Archana Sinha )  
Addl. Sessions Judge-06(West) : Vacation Judge  
Tis Hazari Courts/Delhi : 10.06.2020

**IN THE COURT OF DR. ARCHANA SINHA  
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.614/19, P.S South Rohini  
U/s 411/34 IPC & 25/27 Arms Act

**State Vs. Paramjeet Dalal @ Monu**

**10.06.2020 (5.05 PM)**

*Present: Shri Robin Singh, Ld. Addl. PP for the State  
None for accused*

This is an application dated 14.05.2020 moved U/s 439 Cr.PC on behalf of accused/applicant Paramjeet Dalal @ Monu for grant of interim bail.

Since morning upto this time, despite repeated calls none has appeared for the applicant/accused nor anyone contacted through video conferencing.

Thus, the application stands dismissed in default.

( Dr. Archana Sinha )  
Addl. Sessions Judge-06(West) : Vacation Judge  
Tis Hazari Courts/Delhi : 10.06.2020

**IN THE COURT OF DR. ARCHANA SINHA  
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

**Smt.Surinder Kaur Vs. Smt. Charanjeet Kaur & Anr.**

**10.06.2020**

*Present: Sh. N.C. Gupta, Sh. Manish Sharma, Ld. Counsels alongwith  
appellant  
Shri Robin Singh, Ld. Addl. PP for the State/respondent no.2*

This is a Criminal Appeal against the impugned orders dated 06.06.2020 passed by Ms. Sonam Gupta, Ld. MM, West, Tis Hazari Courts Delhi, under DV Act case.

An application for interim stay is also filed with the appeal.

The appeal alongwith all applications are assigned to Sh.Vishal Singh, Ld. ASJ for disposal in accordance with law for **11.06.2020 at 10 AM.**

Ld. Counsel for the appellant has pressed upon the urgent application for stay of the impugned order dated 06.06.2020 till tomorrow i.e. 11.06.2020 when the matter would be taken up by the Ld. Judge to whom the matter has been allocated.

Heard and perused. TCR not received.

As the normal functioning of the Courts has been suspended and the Judge to whom the matter has been allocated has already left the court by this time as he was also a Vacation Judge on 10.06.2020, today.

The notice to respondent No.1 has already been issued vide order dated 08.06.2020 but none has appeared in response to such notice.

Contd...2



**Smt.Surinder Kaur Vs. Smt. Charanjeet Kaur & Anr.**

10.06.2020

On careful perusal of impugned orders, it is observed that the impugned orders were passed at the back of respondent no.1 who is appellant before this Court and the interim relief was granted considering it as urgent need to the petitioner, without hearing the matter on merits and the Court has directed the respondent no.1/ appellant to allow Smt. Charanjeet Kaur, the petitioner therein (the respondent no.1 herein the appeal) to enter at H. No. M-100, Guru Harkishan Nagar, Delhi till next date of hearing.

Thus, in these facts & circumstances, the operation of the impugned order dated 06.06.2020 shall remain suspended till 11.06.2020 when the matter shall be taken up by the Ld. Judge to whom the appeal has been allocated, for hearing the application for stay on merits.

The notice of the appeal to that effect to the respondent no.1 be also issued.

Dasti copy of order is allowed to the appellant, as prayed.

( Dr. Archana Sinha )  
Officiating District & Sessions Judge- (West)  
Tis Hazari Courts/Delhi : 10.06.2020



**IN THE COURT OF DR. ARCHANA SINHA  
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.954/15, P.S. Janak Puri  
U/s 328/342/363/376/506/34 IPC & 4 POCSO Act

**State Vs. Rohit**

**10.06.2020**

*Present: Shri Robin Singh, Ld. Addl. PP for the State  
Sh. Mahesh K. Patel, Ld. Counsel for accused Rohit  
IO absent*

This is an application dated 05.06.2020 moved U/s 439 Cr.PC on behalf of accused/applicant Rohit for grant of interim bail on the ground of marriage of younger sister of applicant/accused Rohit, scheduled for 25.06.2020.

The verification report is not filed by the IO. Issue notice to SHO and IO with directions to file the verification report of the documents attached and about the composition of the family for hearing of the bail application, for 12.06.2020.

Complainant is also not present. Issue notice of the bail application to the complainant/victim through SHO in compliance of the mandate prescribed in the Practice Directions dated 24.09.2019 in view of orders of Hon'ble High Court in case titled as **Reena Jha Vs. Union of India** passed by HMJ Sh. Brijesh Sethi.

Be listed for hearing on the bail application on **12.06.2020.**

( Dr. Archana Sinha )  
Addl. Sessions Judge-06(West) : Vacation Judge  
Tis Hazari Courts/Delhi : 10.06.2020

**IN THE COURT OF DR. ARCHANA SINHA  
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.488/18, P.S. Nangloi  
U/s 392/394/352/411/120B/34 IPC & 25/27 Arms Act

**State Vs. Banti**

**10.06.2020**

*Present: Shri Robin Singh, Ld. Addl. PP for the State  
Sh. Arpit Bhalla, Ld. Counsel for accused Banti  
IO absent*

This is an application dated 04.06.2020 moved U/s 439 Cr.PC on behalf of accused/applicant Banti for grant of bail.

Reply has already been filed.

It is submitted by Ld. Counsel for applicant/accused that the charge-sheet in this case has already been filed and the matter is pending trial before the Court of Sh Manish Gupta, Ld. ASJ and it is requested that the bail application may be transferred to his court as he is also deputed as Vacation Judge on duty roster today and the judicial record of his Court has already been called for today, but not received.

As prayed, let the bail application be placed before the Court of Sh. Manish Gupta, Ld. ASJ today itself i.e. **10.06.2020 at 2 PM.**

The judicial record from his Court may be placed alongwith the application for hearing.

( Dr. Archana Sinha )  
Addl. Sessions Judge-06(West) : Vacation Judge  
Tis Hazari Courts/Delhi : 01.06.2020

**IN THE COURT OF DR. ARCHANA SINHA  
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.250/19, P.S. Tilak Nagar  
U/s 376/342/506 IPC & 6 POCSO Act

**State Vs. Pappu Kamat**

**10.06.2020**

*Present: Shri Robin Singh, Ld. Addl. PP for the State  
Sh. S.R. Kamat, Ld. Counsel for accused Pappu Kamat  
IO absent*

This is an application dated 01.06.2020 moved on behalf of accused/applicant Pappu Kamat for early hearing of the bail application.

Reply dated 02.06.2020 to the bail application has already been filed.

It is submitted by the Ld. Counsel that due to lockdown, the pending bail application of accused Pappu Kamat is adjourned time to time and was last fixed for 04.06.2020 but the date of trial has been postponed en-bloc in the cause list for 27.08.2020 and accordingly the bail application is also postponed.

Also that the prosecutrix is major and was a consenting party for any act alleged against the accused.

The bail application dated 01.06.2020 stands disposed of with the preponement of the pending bail application as well as of the trial for 01.07.2020, the expected first date of opening of lockdown, subject to the orders, if any, of Hon'ble High Court.

Let the judicial record be produced alongwith the bail application for **01.07.2020** by the Ahlmad before the court concerned of the undersigned, if lockdown is over or before the Vacation Judge, as per duty roster, if lockdown is extended.

Contd...2





-2-

FIR No.250/19, P.S. Tilak Nagar  
U/s 376/342/506 IPC & 6 POCSO Act

**State Vs. Pappu Kamat**

10.06.2020

The State through Ld. Addl. PP is already present. No need for fresh notice for it but issue notice for the prosecutrix/complainant as well as to the IO, in terms of the mandate prescribed in the Practice Directions dated 24.09.2019 in view of orders of Hon'ble High Court in case titled as **Reena Jha Vs. Union of India** passed by HMJ Sh. Brijesh Sethi.

The present bail application dated 01.06.2020 stands disposed of.

Dasti copy of order is allowed, as prayed.

( Dr. Archana Sinha )  
Addl. Sessions Judge-06(West) : Vacation Judge  
Tis Hazari Courts/Delhi : 10.06.2020